

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10178/2024

(Arising out of impugned final judgment and order dated 07-05-2024 in CRMWP No. 6603/2024 passed by the High Court of Judicature at Allahabad)

VIDHU GUPTA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No.165615/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Ms. Karuna Krishan Thareja, Adv.
Mr. Shishir Prakash, Adv.
Mr. Mohit D. Ram, AOR
Ms. Sthavi Asthana, Adv.
Ms. Nayan Gupta, Adv.
Ms. Nanakey Kalra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application seeking exemption from filing a certified copy of the impugned order is allowed.

Issue notice, returnable on 20th September, 2024.

Liberty is granted to serve the Standing Counsel representing the State of Uttar Pradesh, in addition.

In the meanwhile, the proceedings of Case Crime No.0196/2023 registered at Police Station - Kasna, District - Commissionerate Gautam Buddha Nagar, Uttar Pradesh, will remain stayed.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)